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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Original Application No: 473 of 1994

Sukh Ram Sharma ..... .... Applicant.

Versus

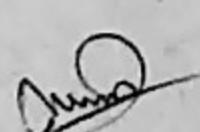
Union of India & ors. ..... .... Respondents.

Hon'ble Mr. Maharaj Din, Member-J

Hon'ble Mr. S.Das Gupta, Member-A

(By Hon'ble Mr. Maharaj Din, J.M.)

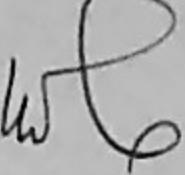
This application has been preferred by the applicant seeking the relief to stay the recovery on account of the punishment imposed on him on the basis of departmental inquiry. The applicant was engaged as Postman in the year, 1965 and at the time he ~~got~~ <sup>u</sup> involved in the departmental proceedings he was posted as Sub Post Master Rishikesh. The departmental inquiry was initiated against the applicant on account of the loss of certain ~~ensured~~ letters. The Inquiry Officer held the applicant responsible for the charges levelled against him and the disciplinary Authority accordingly imposed punishment order to recover Rs. 17,760/- in 36 monthly instalments. The applicant has filed the punishment order dated 22.2.1994 (Annexure A-1). He preferred an appeal against the impugned order of punishment on 18.3.1994 (Annexure A-16). The learned counsel for the applicant has stated that the appeal is still pending for disposal. He has approached this Tribunal <sup>without</sup> ~~before~~ waiting for the decision of the appeal merely on the ground that the recovery is likely to be made from the salary of the applicant and he prayed for interim relief on this score also.

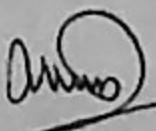


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2. The learned counsel for the applicant has urged at admission stage that the appellate Authority may be directed to dispose of the appeal within a specified period and in the meantime, the recovery which is proposed to be made from the salary of the applicant, may be stayed. We, therefore, dispose of this application with the direction to the appellate Authority to dispose of the appeal of the applicant within a period of 3 months from the date of communication of this order by a speaking and reasoned order and the recovery from the salary of the applicant shall remain stayed till the decision of this case on the appeal.

  
Member-A

  
Member-B

Allahabad Dated: 25.3.1994

/jw/